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RAJYA SABHA

Thursday, the 27th April, 1995|7th Vaisakha, 1917 (Saka)

The House met at eleven of the clock. Mr. Chairman in the Chair.

MEMBER SWORN

Shri K. Karunakaran (Kerala)

ORAL ANSWERS TO QUESTIONS

Recommendations of Dinesh Goswami Committee

341. SHRI RAJ NATH SINGH DR. SANJAYA SING†

Will the PRIME MINISTER be pleased to refer to the answer to Unstarred Question 3989 given in the Rajya Sabha on the 21st April, 1994 and state:

- (a) whether Government have completed the consideration of other recommendations of the Dinesh Goswami Committee Report on which Government proposed to bring forward a comprehensive package; and
- (b) whether Government propose to bring a legislation on electoral reforms to implement the Dinesh Goswami Committee Report in letter and spirit?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) and (b) Government have since examined the other main recommendations of Dinesh Goswami Committee alongwith the proposals received from Election Commission of India and have finalised a package on electoral reforms These proposals were discussed with

representatives of the political parties and after taking into account, their views, Government have already introduced a Bill namely, the Representation of the People (Second Amendment) Bill, 1994 in the Lok Sabha on 13th June, 1994.

डा.संजय सिंह: माननीय सभापति जी, क्या माननीय विधि मंत्री जी बताने का कष्ट करेंगे कि मुख्य चुनाव भायुक्त के अधिकार क्षेत्र रांबंधी विवाद को हुल करने हेतु क्या सरकार कोई ठोस कदम उठा रही है या नहीं?

SHRI H. R. BHARDWAI: Sir, there are some matters which the Supreme Court has heard and the judgment is awaited. Regarding treating the expenditure of the Election Commission as 'Charged' expenditure, we have already introduced a Bill in hte Lok Sabha.

जा. संजय सिंह: महोदय, मैं जानना चाहूंगा कि हाल ही में विहार में जो कई बार चुनाव टाले गए क्या यह मुख्य चुनाव श्रायुक्त के श्राधिकार संबंधी विवाद के परिणामस्वरूप हुन्ना था या इसके पीछे कोई और कारण रहा?

SHRI H. R. BHARDWAJ: As the House is aware, the conduct of elections is the prerogative of the Election Commission. The Election Commissioner has been issuing orders from time to time during the election process. These are matters which are covered by several decisions of the court. So far as the Government is concerned, they have no comments to offer.

श्री सत्य प्रकाश मालवीय : माननीय सभापति महोदय, मैं मंत्री महोदय से यह जानना चाहता हूं कि जो 1994 का विधेयक लोकसभा के समक्ष विचाराधीन है, उसके बाद चुनाव कानन को लेकर कछ घटनाएं इस देश में घटी हैं, जैंगे कि सभी राजनीतिक दलों का, सरकार का श्रीर स्वयं चुनाव श्रायोग का यह मत था कि नाम-जदगी की तारीख से लेकर जो चुनाव कि तिथि है उसकी रेंज षहत कम होनी

The question was actually asked on the floor of the House by Dr. Sanjay Sinh.

चाहिए और इसको घटाकर 21 दिन किया गया था। इस बार विशेषकर के बिहार के चुनाव में यह हुआ कि नामजदगी की तारीख से लेकर जो मतदान की तिथि थी, उसमें करीब-करीब तीन महीने का समय बीत गया। तो मैं यह जानना चाहता हूं कि यह जो नया एक अनुभव हुआ हैं चुनाव प्रक्रिया को ज़ेलेकर, इसको भी ध्यान में रखकर क्या सत्कार, जो विधेयक लंबित हैं, उसमें कुछ संशोधन पेश करेगी?

SHRI H. R. BHARDWAJ: Sir, this problem of Bihar elections is of recent origion. Earlier we had discussions with all political parties the Standing Committee also, headed by Shri Madhavsinh Solanki, made a recommendation and our Bill, which has been presented in the Lok Sabha. is based on that recommendation. This is a new problem because of which elections had to be postroned time and again. We will again go back to all the political parties discuss with them and if anything is suggested, we will certainly look into that.

श्री चत्राननिश्य : सभापति महोदय, मैं सरकार से जानना चाहता हूं कि यह ठीक है कि बिल इंटरोड्यूस हुआ, लेकिन क्या इस बात की गारन्टी की जाएगी कि लोक सभा चुनाव आने के पहले उसको कानून का रूप दिया जाएगा या इसी तरह पेडिंग रखा जाएगा ? इस पर विचार करेंगे, उस पर विचार करेंगे, क्या यही चलता रहेगा या कोई टाइम लिमिट है? क्या इसके अन्दर सुप्रीम कोर्ट का जजमेंट आने के बाद आप उसको एनेक्ट कर देंगे ? यही हम जानना चाहेंगे।

श्री एच. आर. भारहाल : यहां तक इस रिप्रजेंटेशन ग्राफ पीपल एक्ट के ग्रमेंडमेंट की बात हैं, उससे मुश्रीम कोर्ट का कोई ताल्लुक नहीं हैं। यह जब भी मदन चाहेगा, पास हो सकता हैं और हमारी इच्छा है कि जल्दी से जल्दी इनको पाप कराया जाए। जब भी सैसन में ग्राप लोग चाहेंगे, यह पास हो जाएगा। भी चतुरानन सिश्रह्मः हिम चाहेगे और हम तो चाह रहे हैं कि म्राज लाइएगा। भी सतीश अग्रदाल: म्रभी।

श्री चतुरानन भिश्नः ग्राप बोलिए, ग्राप चाहे रहे हैं, न?

श्री जगदीश प्रसाद भाश्रुरः हां, चाह रहे हैं।...(व्यवधान)...

SHRI H. R. BHARDWAJ: Sir, it is not a question of an individual Member. The question is that it is the Business Advisory Committee.

I have already introduced it. I am bound by the procedure of the House. If they tomorrow say that this is an appropriate occasion, then I will have to take it up.

SHRI CHATURANAN MISHRA: All right. (Interruptions) I will request the BAC to accept it for tomorrow.

MR. CHAIRMAN: Take note of that.

श्री जगदीश प्रसास सायुर: श्रीमन्, मैं पूछना चाहूंगा कि इलेक्शन कमीशन ने कोड ग्राफ कंन्डक्ट बनाया हैं और यह भी सिफारिश की हैं, कमीशन ने, कि इलेक्ट्रोनिक मशीन शूरू की जाए । तो क्या सरकार कोड ग्राफ कन्डक्ट में यह जो बिन्दु हैं, उनको कानून के रूप में समाहित करने पर विचार कर रही है ? ग्रीर, क्या इलैक्शन के लिए इलेक्ट्रोनिक मशीन का उपयोग करने के लिए निर्णय लिया गया हैं?

SHRI H. R. BHARDWAJ: Sir, the provision of giving a statutory backing to the model code of conduct is a part of that Bill which has been introduced and it is a major reform that has been brought about. Nothing is left to imagination. They have been defined and incorporated and they are now punishable. Now, they are not model code of conduct,

but they are provisions of law and if that Bill is passed, then nothing will be left to imagination.

SHRI JAGDISH PRASAD MATHUR: What about the machine?

SHRI H. R. BHARDWAJ: Sir. mathine I would regarding the like to answer. We have already amended the law. They can be introduced.... (Interruptions)....

श्री जाबीस प्रसाद भाष्ट्रः गवनेमेट इसको प्रोड्यस करे, लाए, उपका सवाल है। . . . (ध्यक्षधान)

SHRI H. R. BHARDWAJ: I don't think that the Government comes into it. We have already amended We have made the machine rulels. available. The Election Commission can use it anywhere if it likes.

्थी जगदीश प्रवाद गाथर : मशीनें किसके कब्ने में हैं।? सरकार के कब्जे में हैं या इलैक्शन कभीशन के कब्जी में हैं?

भो एच. आर. भारताः: इलैक्शन कमीशन के।

SHRI JAGDISH PRASAD MATHUR: Is it a fact?

SHRI H. R. BHARDWAJ: Yes, Sir.

DR. BIPLAB DASGUPTA: Sir, since June, 1994, a lot of water has flowed into the river Ganges which has not been taken into account in the reply given by the Minister Sir, types of issues arose. The first related to the respective powers of different Commissioners in the multi-member Election Commission. That idea was dropped after a lot of discussion be-Government had doubts cause the whether it would have two-thirds majority in the Upper House. The second point was, although it requires a two-thirds majority, there was doubt about it in this House, regarding the delimitation of the constituencies.

Although it was a Constitutional amendment to be proposed. I do not think there is any problem with that in this House. I would like to know why it is not being brought forward.

The third relates to various procedures of elections, for example, the expenses, campaigning on electoral photo identity cards, etc. religion. The Bill containing these requires only a simple majority. I do know why this also is not being brought forward. It could have been brought forward during June-July. We are already too late. Whenever I see Mr. Bhardwaj in this House, I go to him, ask and harass him, "Why bringing forward the are you not Bill?" Earliler, Mr. Solanki's Committee was going through it by examining the witnesses. That is understand able. Now, I understand that Committee has already given the report. There is absolutely no reason why this Bill should not be put on the agenda tomorrow as has been suggested. I would like to have categorical assurance from the Minister. I do not think there will be any opposition from any Member of the Business Advisory Committee on this. This Bill be put on the agenda for business for the next day. I hope the Minister will respond to this.

SHRI H. R. BHARDWAJ: Sir. would like to inform the hon. House that so far as the multi-member Commission is concerned we have implemented it. Today the Election Commission is a multi-member Commission. The Chief Election Commissioner has contested this implementation and the matter went to the court. (Interruptions). Please allow me. You can put questions and get answers

This has already been implemented So far as delimitation is concerned. I have already introduced the Bill in the Lok Sabha. It is pending there. It will be taken up there and then it will come to this House. am surprised when an hon. Member asked me to bring the Bill here. How can you bring a Bill from the Sabha when it is under consideration there? So, we are going according to

the rules and procedures as applicable in both the Houses. It will come here when it is passed They were withdrawn from there. they had to be introduced there. There is absolutely no laxity on the part of the Government. We have done a very quick work. there any problem arises, it is from the other political parties. times, they support the powers of the Election Commission and sometimes they oppose these. When we implement them, they say, "No, it has not been done." So, please give co-operation on this issue. We will take it up there and bring it here.

श्री जलालु हीन अंसारी: सभापित महोदय, मैं चाहता हूं कि निष्पक्ष और स्वतन्त्र चुनाव हों, लेकिन इसके नाम पर बिहार में चुनाव की जो प्रिक्रिया ग्रपनाई गई, वह लगभग साढे तीन महीने तक चली श्रीर जिसके कारण पूरे राज्य का यातायात , कारीबार, लोगों का चलना-फिरना सब बन्द हो गया। इस तरह से ग्रगर चुनाव की प्रक्रिया चलाई जाए गी, तो चुनाव बहुत ही कठिन होगा।

ग्रध्यक्ष महोदय, मैं ग्रापके माध्यम से मंत्री जी से कहना चाहता हं कि इलैक्शन कमीशन ने वही कहावत चरितार्थ की है "हाथी के दांत खाने के और, के ग्रीर"। उन्होंने डेढ़ लाख ं फिक्स किया था, खर्च का, लेकिन इन तीन महीने में जो रिशिडयलिंग चली गई, तो उस खर्च का क्या हिसाब-किताब होगा, यह मैं मंत्री जी से जानना चाहता हूं? यह दो दिखाने की बात हुई कि डेढ़ लाख रुपये से कम खर्च हो, हम भी इस पक्ष में हैं कम खर्च होना चाहिये लेकिन इन साढ़े तीन महीनों में क्या डेढ़ लाख रुपया ्ही खर्च उम्मीदवारों द्वारा हुग्रा होगा? एक तो हम चाहते हैं कि ग्राप इस संबंध में कुछ बतायें।

दूसरा जो एक माडल कोड श्राफ कंडक्ट की बात श्राई है, व्यवहार में उसे लागू करने में चुनाव श्रायोग श्रसमर्थ रहा है। इसलिये उसको लीगल पावर होनी चाहिये और सही मायनों में वह व्यवहारिक कोड ग्राफ कंडक्ट हो जिसकी बुनियाद पर चुनाव निष्पक्ष और स्वतंत्र ढंग से तथा कम खर्च पर हों, इस संबंध में मंत्री महोदय सदन को बतायेंगे कि वह ग्रागे दिल लाकर या किस तरीके से इसके बारे में क्या करना चाहते हैं?

SHRI H. R. BHARDWAJ: Sir, I have already replied that it is a matter of great anxiety when any election is postponed. In a democratic set-up elections should be held whenever they are notified and no delay should be caused, and that is the Government's view. But, the Bihar problem has brought a new issue before all the political parties. I assure this House that we will get in touch with them. If any amendment is required in law, we will not be found lacking in this.

So far as election expenses are concerned, we have revised them. We never forsay the exigencies which have arisen now.

I personally feel that we can grapple with the problem if it is laid down that in no eventuality elections should be postponed except for unforeseen reasons. Then there is the problem of expenses which has already been dealt with to some extent and we can further discuss it. I assure the House that we are also concerned with this problem. People feel a lot of difficulties when the elections are postponed one after the other. So, this point has been noted and we will discuss it with you about its solution.

SHRIMATI CHANDRIKA ABHINAN. DAN JAIN: Sir, the women parliamentarians and women activists have been demanding 30 per cent reservation for women in Corporations, Assemblies and Parliament. Some of the States have agreed to reserve seats in the Corporations. There is 30 per cent reservation for women in the Bombay Corporation. Even in the Panchayati...(Interruptions)...Allow me to speak. In the Panchayati Raj legislation, there is a provision of 30 per cent reservation for women. Is it not a fact that the male

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members of the male-dominated society feel that women are not capable of functioning as MLAs and MPs? I would like to tell the Minister as well as the Government that the time has come when we should reserve 30 per cent seats for women in Assemblies and in Parliament. It can be done through a Constitutional amendment or through election reforms. I would like to have an assurance from the hon. Minister that a statutory provision will be made to see that the seats are reserved for women in Parliament and in Assemblies.

Sir, my next question is regarding the declaration of the results of the elections. The results of the Assembly elections in Maharashtra and Gujarat were postponed by one month. I feel that the nation was held to ransom because of the non-declaration of results in Mahaunprecedented These are all rashtra. Somebody referred to events. to the postponement of elections Are you going to have some norms for declaration of results and some norms for postponement of elections?

SHRI H. R. BHARDWAJ: Sir. greatly value the suggestion of the hon. Member in relation to better treatment for women. But, you will appreciate reservation that the question of legislative forums has to be somewhere else? It has nothing to do with the Representation of the Act. For that there is already a reservation provision in the Panchayati In other areas where there is demand for reservation-these issues are . very important issues—the relevant Ministries will be able to devote their attention to this. But left to myself, I do not agree that we are still thinking of a male-dominated society. As a matter of fact, I can assure that there is change and we would like that it dominated by the females and it is their job to create such things.

MR. CHAIRMAN: I do not know whether the whole House will agree to that.

SHRI H. R. BHARDWAJ: Sir, it is my wishful thinking...(Interruptions)...

It would be a great event for this country if women are given a much better deal than whatever is available today. (Interruptions). Sir, I cannot dispute it. The atmosphere in the 'house' is totally different from the atmosphere in the Home. So, Sir, the suggestion of Chandrikaji is very valuable and the atmosphere is changing everyday.

So far as the postponement of elections is concerned, it is a very serious issue. I have assured that we will certainly not like the postponement of elections any part of the country wherever they can held peacefully. We would like to discuss this issue with all the political parties and will find a solution so that in future this type of postponement of elections does not occur. Again I am submitting that the conduct of elections is a matter which we would like to discus; with every political party whether it is in Bihar or whether it is in Maharachtra or somewhere else. It is a new problem which has come up and we will certainly find some ways and means to grapple with it and solve it.

SHRIMATI JAYANTHI NATARAJAN: Sir, the Minister can initiate a
Constitutional amendment... (Interruptions)... to give reservation to women...
(Interruptions)... Let him initiate a
constitutional amendment. He cannot say
'left to myself. Let him initiate a Constitutional amendment. He is the Law
Minister. He cannot claim that he is
left to himself... (Interruptions).

MR. CHAIRMAN: Please allow the Member to speak.

SHRIMATI JAYANTHI NATARAJAN: Let him initiate a Constitutional amendment.

MR. CHAIRMAN: Everybody has heard your view.

SHRI MURASOLI MARAN: Mr. Cahirman, Sir, the proposed Bill...(Interruption)...

MR CHAIRMAN: Please allow him I have called the member to speak. Please (Interruptions)

SHRI M. A. BABY: I think the Prime Minister is willing to respond. (Interruptions)

[RAJYA SABHA]

MR. CHAIRMAN: Has the Minister got any thing to say? (Interruptions) It is beyond the scope of this question at the moment. (Interruptions)

SHRI SATISH AGARWAL: We have made a Constitutional amendment.

SHRI M. A. BABY: We would like to know whether the Prime Minister has any response to this.

MR. CHAIRMAN: The Prime Minis. ter is not reacting, so I call upon the Member to speak. Please allow him to to speak. (Interruptions)

श्रोमती भमला सिन्हा: प्रधान मंत्री जी से कहिए वह इस पर कुछ कहें। (ब्यवधान)

श्रीमती सूषमा स्वरादाः विधि मंत्री जी ने कहा है कि यह ग्रन्छा सझाव है। जब यह इतना अच्छा पुजाब है तो लेजिस्लेशन लेकर ग्राइये। (व्यवधान)

श्री चतरानन निश्व : प्रधान मंत्री जी तिमलनाडू की एक महिला से काफी परेशान हैं इसलिए ग्रव सोचकर जवाव हेंसे ।

श्रीमतो सुबमा स्वराजः प्रधान गंती जी महिलाओं के मामले पर चुकिए नहीं रिएक्ट करिए। (ब्यवधान)

MR. CHAIRMAN: Sushmaji, allow the Member to speak. Be chivalrous to the gentleman.

SHRI MURASOLI MARAN: Mr. Chairman Sir, the proposed Bill (Interruptions)

MR. CHAIRMAN: You cannot pressurise in this way. It is a basic question. Obviously, it has to be answered after deliberations. On the spur of the moment you cannot ask for an answer. You are asking a policy question in a supplementary. I don't think it is allowed. Please sit down. It is not done under the rules.

SHRI MURASOLI MARAN: The proposed Bill which was referred to the hon. Minister contains some provisions which went beyond the recommendations ci the Goswami Committee. For example, it tried to curb the powers of the Chief Election Commissioner regarding the identity cards. It was said that all the notifications issued by the Chief Election Commissioner should be in consultation with the Central Government. which is really curbing the powers of the Chief Election Commissioner and should have retrospective effect. Further, the Bill made religion, caste, language, race etc. etc. as electoral offences which are electoral offences even under the present system according to the Representation of the people's Act. There are already offences and more than anything else, it contains a draconian measure does not go with democracy. Any citizen can go to the High Court and challenge the policy of any political party. Sir, because of this a consensus did not emerge and so, the Bill was postponed. I would like to know from the hon. Minister what the present position is. Has the Government changed its mind, will it consider the Opposition parties once again regarding consensus?

SHRI H. R. BHARDWAJ; Sir, I would like to make the information available to the hon. Member specifically. He would remember that the Committee of both Houses was constituted headed by Shri Madhavsinh Solanki, a very senior member of this House. All the political parties were represented there. We have introduced the Bill based on the recommendations of that Committee. We cannot say that there was no unanimity. It was a Committee of both which had presented the report. have acted exactly on the basis of that report. Therefore, I presume that there was unanimity.

SHRI MURASOLI MARAN: There was no unanimity.

SHRI H. R. BHARDWAJ: The report is there. I can give a cony to the hon. Member. Our Bill is, absolutely, based on the committee's recommendations.